

(v) In Mysore, the temporary protection given to tenants which was to expire on the 31st December 1957 has been extended up to June 1958. Comprehensive legislation is under consideration.

(vi) In Bombay, provision has been made restricting the area of which the landlord can take possession in cases of surrenders by tenants. A similar provision has been made in respect of Marathwada region of Bombay.

(vii) In Punjab, administrative instructions have been issued to prevent landlords from obtaining surrenders from tenants under undue pressure.

(viii) The Bombay Government have extended the Hyderabad law relating to the transfer of ownership to tenants to the Marathwada region. The law is also being amended to confer the right of purchase of ownership to all tenants.

The recommendation of the Standing Committee of the National Development Council that States which have enacted legislation for ceilings on existing agricultural holdings should ensure implementation within a given period, say, three years, and other States which have not enacted legislation should complete the legislative measures needed by the end of 1958-59 has been communicated to the State Governments and the Planning Commission is keeping in touch with the action taken.

(10) The Ministry of Food and Agriculture are engaged in pursuing the recommendations of the Standing Committee on the subject of cooperative development. As regards recommendations relating to cooperative farming, these have been under the consideration of the Ministry of Food and Agriculture in con-

nection with the formulation of the Development Plan for 1958-59.

Export of Iron and Manganese Ores

684. { Shri Morarka:
Shri Nathwani:

Will the Minister of Commerce and Industry be pleased to state:

(a) the total exports of the Iron ore and manganese ore after the State Trading Corporation of India (Private) Ltd., came into existence;

(b) how much of it has been done by the Corporation and how much by the private trade;

(c) how the total exports compare with the previous three years' exports; and

(d) whether Government contemplate any change in their policy to promote the export of these minerals?

The Minister of Commerce and Industry (Shri Morarji Desai): (a) to (c). A statement containing the required information is placed on the Table of Lok Sabha. [See Appendix III, annexure No. 56]

(d) Government are constantly reviewing their policy and adjustments are made whenever found necessary from the point of view of promoting exports.

Titanium

685. Shri V. P. Nayar: Will the Prime Minister be pleased to state:

(a) whether the exact Titanium content of the supplies of Minerals made to U.S. buyers by M/s. Hopkin and Williams Limited, from Chavara in Kerala State is known to the Government of India;

(b) whether it is a fact that the Hopkin and Williams factories have stopped recording the Titanium Dioxide content of the sands exported; and

(e) whether it is a fact that the firm M/s. Hopkin and Williams Limited receives separate bonus for every percent in the increase of Titanium Dioxide content, over 58 per cent in sands shipped by them?

The Prime Minister and Minister of External Affairs and Finance (Shri Jawaharlal Nehru): (a) Yes. The titanium content of ilmenite sands from Chavara (Kerala) varies from 58 per cent to 60 per cent.

(b) The firm has never officially recorded the titanium dioxide content as it is neither required for any manufacturing purposes nor is its recording necessary under any Government regulations.

(c) No.

Second Five Year Plan

686. { Shri Surendranath Dwivedy:
Shri Ram Krishna:

Will the Minister of Planning be pleased to state:

(a) the amount of expenditure provided for the second year of the Second Five Year Plan; and

(b) the amount of expenditure actually incurred by each State?

The Deputy Minister of Planning (Shri S. N. Mishra): (a) The amount provided in the budget for 1957-58 on Plan (Centre, States and Union Territories) is Rs. 967 crores.

(b) The amount of actual expenditure incurred by each State will be known later in the year.

Government Purchases

687. Shri D. C. Sharma: Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether it is a fact that the Ministries/Departments of the Government of India go in for local purchase of the various items of requirements;

(b) whether it is also a fact that there are no arrangements for wholesale purchases under any centralised agency; and

(c) if so, the reasons therefor?

The Minister of Works, Housing and Supply (Shri K. C. Reddy): (a) Direct purchase by Ministries/Departments of the Government of India, instead of through the agency of the Central Purchase Organisation, is undertaken only in respect of demands of limited value, or in case of emergency and in cases where very specialised equipment peculiar to the user department, is required.

(b) No. The Central Purchasing Agency, namely, the Directorate General of Supplies and Disposals ordinarily makes such bulk purchases on behalf of Ministries/Departments of the Government of India.

(c) Does not arise.

हिमाचल प्रदेश में औद्योगिक सहकारी समितियाँ

६६८. श्री पद्म देव : क्या वाणिज्य तथा उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) हिमाचल प्रदेश में कितनी औद्योगिक सहकारी समितियाँ हैं ; और

(ख) वे किस प्रकार के दस्तकारी उद्योग चला रही हैं ?

वाणिज्य तथा उद्योग मंत्री (श्री मोरारजी देसाई) : (क) ३३ समितियाँ ।

(ख) १. चमड़ा ।

२. कादी तथा रेशम के कीड़े पालना ।

३. पीलीटैकनीकल ।

४. बांस का काम ।

५. स्लेट निकालना ।